

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 142/TT/2021

Date: 15.9.2021

To

Shri S.S. Raju
Deputy General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for Truing up of Transmission tariff for 2014-19 period and Determination of Transmission tariff for 2019-24 period for 400 kV D/C Mundra UMPP – Bhuj (Triple Snowbird) Circuit-2 Transmission Line along with extension of 400 kV Mundra UMPP Switchyard and 400 kV Bhuj Pooling Station under Transmission System Strengthening Associated with Mundra UMPP (Part-B) in the Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 21.9.2021:

2014-19 period

- a) Capital cost of ₹23840.80 lakh as on COD considered for tariff computation by the petitioner in the instant petition is more than admitted capital cost of ₹23742.56 lakh as on COD in the order dated 13.1.2020 in the Petition No. 387/TT/2018. Provide justification.
- b) IDC statement showing the total IDC amount in excel format for the instant asset.
- c) The loan amount mentioned in Form-6 is not same as that of the loan amount mentioned in IDC discharge statement. Provide justification.

- d) O&M expenses of ₹6.01 lakh claimed in the instant petition is more than the approved O&M expenses of ₹5.90 lakh in the order dated 13.1.2020 in the Petition No. 387/TT/2018 for 2018-19. Provide justification.

Forms

- e) Form 5 and Form 13.
- f) Flow of liabilities statement as per Annexure-I attached herewith
2. Provide the copy of Investment Approval and copy of Revised Cost Estimate.
 3. Confirm that no further additional information required to be submitted by the Petitioner.
 4. Confirm that all the assets under the instant Transmission Scheme have been completed and the entire scope of the project is covered in the instant petition.
 5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

